



CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION
RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB



5th RGNUL SPORTS & ENTERTAINMENT LAW MEDIATION COMPETITION, 2023

in association with



31st March - 2nd April, 2023

ORGANIZERS





PRINCIPAL KNOWLEDGE PARTNER



ADVISORY PARTNER



EXPERT PARTNER



EDUCATION PARTNER



KNOWLEDGE PARTNERS



PEPPERDINE LAW





MEDIA PARTNER







ABOUT RGNUL

Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, thereby fulfilling the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization.

In 2015, RGNUL became the first and the only NLU to have been accredited by the National Assessment and Accreditation Council (NAAC) with an 'A' grade. In 2018, RGNUL was amongst the four NLUs to have been granted an autonomous status by the University Grants Commission and has been ranked among the top law schools in India in the National Institutional Ranking Framework (NIRF).



ABOUT THE CENTRE

The Centre for Alternative Dispute Resolution (CADR) at RGNUL has been established to promote students' and researchers' interest Alternative in constituting Dispute Resolution Dispute Resolution Methods like Arbitration, Negotiation, Mediation and Conciliation, and it aims to promote and develop **ADR** vehicle fôr as а socioeconomic and political justice. The ultimate objective of the Centre is to strengthen the ADR mechanism in the country by emerging as a platform for students to further their interest in the field. A strong team of teachers and students is working towards achieving this end.



ABOUT SEMC



To further its avowed aim. CADR has been organising RGNUL the Sports and Entertainment Mediation Law Competition (SEMC) since 2019. The SEMC is one of India's premier competitions in the field of mediation, pitting the best budding ADR enthusiasts against one another. The initial two editions of the competition served as the qualifiers to the International Mediation (IMSG) organized by the Singapore International Mediation Singapore Institute (SIMI). Despite the turbulent times brought by COVID-19, the third and fourth editions of the competition were organised, however, in a virtual setup. We have been blessed with some of the best organisations in the industry ranging from Singapore International Mediation the Institute (SIMI), the Straus Institute for Dispute Resolution, Pepperdine School of Law, Global Academy for Advocacy in Dispute Resolution, Mediator Network to the Peacekeeping and Conflict Resolution Team (PACT), Krida Legal and Markanda Advocates as our past collaborators.

ABOUT OUR COLLABORATORS

PRINCIPAL KNOWLEDGE PARTNER- INDUSLAW

INDUSLAW is an Indian law firm advising clients worldwide on Indian law, in relation to their transactional goals, business strategies and resolution of disputes.

Founded in 2000, they have offices in Bengaluru, Chennai, Delhi & NCR, Hyderabad, and Mumbai. Their team works seamlessly across practice areas and offices, applying our experience across all transactional, advisory, regulatory and dispute resolution matters.

Their lawyers provide advice to corporates, investors, funds, financial institutions, borrowers, contractors, not-for profit organizations, individuals, start-ups and multi-national corporations across a range of industry sectors and on a variety of matters from regulatory and advisory, to transaction & exit structuring and dispute resolution.

EXPERT PARTNER- MARKANDA ADVOCATES

Markanda Advocates is one of the top law firms in Delhi and one of the Top Arbitration Law Firms in India. The strength of the office lies in the fact that it has handled and continues to handle some of the largest claims in the country.

They have served as arbitration legal counsel in numerous domestic and international commercial arbitrations, investor-state arbitrations, construction arbitrations and contractual matters on behalf of our clients.

They have also assisted clients in resolving long-running disputes via negotiations and mediation and their lawyers have also served as arbitrators before multiple arbitral tribunals.

Members of the office also work closely with in-house legal counsel of clients, allowing them to play as significant a role in the resolution of their company's dispute as they desire, and it frequently collaborates with co-counsel who have less prior experience in the intricacies of arbitration law and procedure but are looking for a team that rigorously respects the boundaries of pre-existing client relationship.

ABOUT OUR COLLABORATORS

ADVISORY PARTNER- SAMA

Sama is a new way to resolve disputes between businesses and customers, employers and employees, landlords and tenants, professionals and clients, or anyone else – fully online, fast and cost-effective. Sama, using sophisticated technology and a network of skilled professionals makes sure that when the weekends, so does your dispute.

This initiative is a collaborative effort of industry players and impact sector leaders such as Agami, Ashoka, Omidyar Network, Trilegal, Vahura, and more who selected ODRways (now Sama), a mediation services platform founded in 2015, as the team to build an Online Dispute Resolution (ODR) platform for the future.

Sama helps resolve a wide variety of dispute types and sizes in almost any location. Their goal is to give you a safe, quick, cost-effective, and humane approach to resolve your dispute to your satisfaction with real practical solutions without the expense or hassle of courts and spending a lot of time.

EDUCATION PARTNER- MEDIATOR ACADEMY

Mediator Academy is an online education company specializing in dispute resolution education programmes for graduates and professionals, based out of UK, founded in 2015. They offer direct pathways to qualifications from leading universities and meaningful career outcomes in the field of dispute resolution. Their mission is to prepare the learners of today with the skills, knowledge and mindset to tackle the big challenges of the 21st Century.

Building a future where anyone, anywhere can access the very best educational programmes to be at the forefront of dispute resolution, they partner with universities and help them to accelerate the delivery of new skills-based programmes at the postgraduate and professional levels.

Mediator Academy's programmes combine industry-leading practitioners with academic excellence to prepare learners for 21st Century legal practice.

ABOUT OUR COLLABORATORS

KNOWLEDGE PARTNERS

Bombay Chamber of Commerce & Industry [under the guidance of the Bombay High Court] has set up the **Centre for Mediation and Conciliation (CMC)** to promote the use of mediation as a quick, costefficient, and confidential option for the resolution of commercial disputes. They aspire to help create a harmonious business environment with enduring business relationships by encouraging the resolution of disputes through aided dialogue and concluding them swiftly, economically, confidentially, and amicably.

The internationally recognized **Straus Institute for Dispute Resolution** is a leading law-school-based conflict resolution and for over a decade, it has been ranked among the best programs by U.S. News and World Report. Offering a Certificate, Masters, and LLM in Dispute Resolution, lawyers and non-law practitioners can all learn the skills to manage conflict in a variety of settings.

IDRC is an initiative of the 'International Dispute Resolution Council'. IDRC is duly empaneled with the MoL&J, GoI for providing Alternative Dispute Resolution services to Government Ministries, Departments, Organizations and Public Sector Undertakings. IDRC is dedicated to providing a highly professional, efficient and state-of-the-art institutional environment for both online and offline resolution of all kinds of disputes in a time-bound and cost-effective manner.

MEDIA PARTNER- LATEST LAWS

With more than 50 years and three generations of experience in the field, Latest Laws taps into the power of the Internet by creating a web platform so that the Law is uncomplicated and simplified through a conceptually interesting and visually stunning presentation to enhance Legal Literacy and awareness about the Latest in Laws.

With a Law Library with a free downloadable database, Central and State Bare Acts, Law Commission of India Reports, etc. Their sincere endeavor is to bring you the most accurate and unbiased legal reporting while upholding the supremacy of Law.

They are continuously in the process of sharing blogs on Statutory Bodies in India, Legal Dictionary, Legal Maxims, Legal Icons, Legal Quotes, and Law Schools in India.

ABOUT PREVIOUS EDITIONS

1st Edition

The Centre for Alternative Dispute Resolution (CADR) of Rajiv Gandhi National University of Law, Punjab, in association with The Peacekeeping and Conflict Resolution Team (PACT), organized a first-of- its-kind Mediation Competition from 12 – 14th April, 2019. The Winning Negotiating Team of **Diyanshu Sinha and Adwitya Grover** (RGNUL) went on to represent India in IMSG 2019 and secured the Gold Medal in the competition.

2nd Edition

The 2nd edition sought to carry forward the legacy of the first one and contribute in a meaningful way to the advocacy and communication skills of its participants. The final rounds were between teams from MNLU, Mumbai, and NLIU, Bhopal. In an intense round mediated by Vasundhara Mahajan (SLS, Pune) and Roshni Mulchandani (NALSAR, Hyderabad), **Mudit Mahajan and Kartik Gupta** from MNLU Mumbai secured the win and went on to represent India in IMSG 2020 with **Vasundhara Mahajan** who was deemed the Best Mediator. Additionally, Gaurang Samel and Riya Punamiya from GLC Mumbai and Roshni Mulchandani were selected by the PACT Jury and awarded automatic qualification for IMSG 2020.

3rd Edition

The 3rd edition of RGNUL Sports and Entertainment Law Mediation Competition did not let the challenge of virtual setting dampen its spirit and continued to adhere to the high benchmarks set by the previous editions. In an exhilarating final round mediated by Sharmila Adyanthaya (NMIMS, Mumbai) and Tushmi Udyalak (NUJS, Kolkata), **Thirivikram Balaji and Shubhangi Nangunoori** (SLS, Hyderabad) emerged victorious as the Best Negotiation Team along with **Sharmila Adyanthaya** being adjudged as the Best Mediator. All the winners went on to represent India in Singapore International Mediation Competition 2021. Besides this, Akul Khandelwal and Manasvi Ahuja (SLS, Pune) and Tushmi Udyalak were chosen by the PACT Jury and awarded automatic qualification for Singapore International Mediation Competition 2021.

4th Edition

The 4th edition of the RGNUL Sports and Entertainment Law Mediation Competition, organized in a virtual mode, saw a flurry of engaging mediation sessions, with great adeptness being displayed by the negotiating teams and the mediators. Carrying forward the legacy of previous editions, in the close-contested Final Rounds of the competition, **NLUO**, **Odisha** emerged victorious as the Best Negotiating Team while the team from **SLS**, **Pune** stood as Runners-Up. **Advait Raghunath** from SLS, Pune was adjudged as the Best Mediator in the competition. We extend our heartfelt wishes to all the winners and participants for giving it all to the competition, making the event a grand success.

GLIPMSES FROM THE PREVIOUS EDITIONS



























REGISTRATION DETAILS

TEAM STRUCTURE

Each participating team shall consist of a Client-Counsel pair (i.e., the Negotiating Team) and one student as the Mediator.

REGISTRATION PROCESS

- 1. Universities/Colleges interested in sending their teams must complete the **provisional registration** by filling the below mentioned google form **latest by March 5**, 2023.
- 2. The final registration form requires teams to specify the roles of each individual member. The roles which have been pre-assigned by the team will be carried forward throughout the competition. The link for the said form will be sent through mail upon valid selection of the university.
- 3. Change of roles after the registration will only be permitted on the Organising Committee's (OC's) approval.
- 4. Upon selection by the Organizing Committee, teams must complete the payment of the registration fee within a period of 48 hours. Details for making payment of the registration fee can be found at this **link**.
- 5. The **Registration Fee** for the competition is **INR 9000/**per team (exclusive of GST), which is inclusive of the
 cost of food, accommodation and other logistics. This
 fee is non-refundable.
- 6. Final registration of the teams is subject to the successful payment of the registration fee within the stipulated time.

OTHER DETAILS

ELIGIBILITY

- 1. The competition is open to full-time law students (5-year and 3-year course) registered in any university in India for the academic year 2022-2023.
- 2. Only students studying Law may participate in the competition.
- 3. The competition is not open to LLM students.
- 4. Each University may nominate up to 2 teams to participate in the competition. However, the second slot is subject to availability and number of provisional registrations received by the Centre.

DECLARATION

- 1. The Organizing Committee (OC) for this competition has no conflict of interest to declare.
- 2.The Organizing Committee reserves the right to amend or modify any rule(s) regarding the competition. All measures will be undertaken for fair and orderly conduct of the Competition.
- 3. The decision of the Organizing Committee in all matters regarding the Competition shall be final.

AWARDS

- Winning Negotiating Team
- Runners-up Negotiating Team
- Winning Mediator
- Runners-up Mediator
- Best Negotiating Team of the Preliminary Rounds
- Best Mediator of the Preliminary Rounds
- Winning Mediation Plan

PROVISIONAL REGISTRATION LINK

^{**}A detailed list of prize money and other exciting awards (including internship opportunities and certified mediation courses) will be soon unveiled on our websites and other social media platforms.

TENTATIVE SCHEDULE

10TH FEB

OPENING OF PROVISIONAL REGISTRATION

10TH MAR

RELEASE OF COMPETITION **PROBLEMS**

15TH MAR

RELEASE OF SELECTED UNIVERISITES

21ST MAR

RELEASE OF **CLARIFICATIONS**

31ST MAR

INAUGURAL CEREMONY

SEMI-FINALS & FINAL ROUNDS AND **VALEDICTORY CEREMONY**



5TH MAR

LAST DATE FOR **PROVISIONAL** REGISTRATION

12TH MAR

LAST DATE FOR FINAL REGISTRATION & PAYMENT

17TH MAR

LAST DATE TO SEEK **CLARIFICATIONS**

27TH MAR

LAST DATE TO SUBMIT **MEDIATION PLANS**

1ST APR

PRELIMINARY & QUARTER FINAL ROUNDS



Patron-in-Chief

Prof. (Dr.) G.S. Bajpai Vice-Chancellor

Patron

Prof. (Dr.) Anand Pawar Registrar

Faculty Co-ordinators

Dr. Gurmanpreet Kaur Dr. Wazida Rehman

Student Co-ordinators

Convenors

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Deputy Convenor & Head of Registration

Mr. Rachit Somani [+91 63760 06259]

Visit rgnulcadr.in for further updates.











